

(क) राष्ट्रीय पंचवर्षीय योजनाओं के अन्तर्गत, मृमि संरक्षण वनरोपण और मृमि विकास कार्य अधिक मात्रा में किये जा रहे हैं ।

Crop and Cattle Insurance

*461. Shri E. V. K. Sampath: Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No 55 on the 13th November, 1957 and state whether there is any proposal to implement the scheme of Crop and Cattle Insurance as formulated by the Indian Council of Agricultural Research?

The Minister of Food and Agriculture (Shri A. P. Jain): Due to financial stringency it is not possible to implement the scheme on Crop and Cattle Insurance during the Second Five Year Plan period. The question of including the scheme in the Third Five Year Plan is under consideration.

Rice in Tripura

*462. { Shri Dasaratha Deb:
Shri Bangshi Thakur:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that large quantity of rice is lying in the open at Churaibari in Tripura;

(b) if so, what steps are being taken to protect rice from being wasted, and

(c) whether Government propose to construct a godown at Churaibari (Tripura) for stocking rice?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) and (b). 16,000 Maunds of rice were lying in the open at Churaibari on 22nd January, 1959, but temporary thatched sheds have since been constructed to afford protection against inclement weather.

(c) A proposal to this effect is under consideration of Tripura Administration.

Overbridge at Kozhikode

*463. { Shri A. K. Gopalan:
Shri Kunhan:

Will the Minister of Transport and Communications be pleased to state:

(a) whether the Government of Kerala have requested the Government of India for financial aid to Kozhikode Municipality for construction of an overbridge at Kozhikode; and

(b) if so, whether the Government of India have granted the aid?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). A statement is laid on the Table of the Lok Sabha

STATEMENT

In December 1958, the Government of Kerala asked for a loan of Rs. 3 lakhs to enable the Kozhikode Municipal Council to meet its share of the cost of the scheme. As no specific provision for loans to State Governments for meeting the road authority's share of cost of construction of under/over bridges in place of existing road-rail crossings had been included in the current 5-year Plan, the State Government were informed that the Government of India had decide that all such schemes should form part of the State Plans and that, after obtaining the prior approval of the Planning Commission, the road authority's share of the cost might be met from the loans which the Ministry of Finance (Department of Economic Affairs) might grant to the State Governments for miscellaneous development schemes under the State Plans. It was added the State Government should take necessary action if they wanted to take up the scheme under the current 5-year Plan.